

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.785/MP/2025

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Article 12 (Change in Law) of Transmission Service Agreement dated 24.08.2022 related to POWERGRID Neemuch Transmission System Limited.

Petitioner : POWERGRID Neemuch Transmission System Limited (PNTSL)

Respondents : Madhya Pradesh Power Management Co. Ltd. and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PNTSL
Ms. Pallavi Saigal, Advocate, PNTSL
Ms. Kaavya Madaan, Advocate, PNTSL
Ms. Shirin Gupta, Advocate, PNTSL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri Akhil Hasija, Advocate, CSPDCL
Ms. Mahima Singh Kanwar, Advocate, CSPDCL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shashwat Dubey, Advocates, MSEDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed submissions and concluded their respective arguments.

2. In response to the specific query by the Commission as to whether the RfP specified the precise location or coordinates of the land for the proposed Neemuch Sub-station, the learned counsel for the Petitioner answered in the affirmative. He submitted that the coordinates of the proposed land were indicated in the survey report provided along with the RfP and sought liberty to clarify this aspect further in the written submissions.

3. At the request of the learned counsel for the parties, the Commission also permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)